

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 766 of 2020

IN THE MATTER OF:

M/s. Metal Gems

...Appellant

Versus

**M/s. Saranya Forgings &
Engineers India Pvt. Ltd.**

...Respondent

Present:

For Appellant : Mr. Harsh Surana, Advocate

ORDER
(Through Virtual Mode)

09.09.2020 Learned counsel for the Appellant submits that the finding in regard to pre-existence of dispute culminating in dismissal of Appellant's (Operational Creditor's) application under Section 9 of the 'I&B Code' is erroneous.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **12th October, 2020** before Court No. II.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/